

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DAMARA GOLD PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DAMARA GOLD PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09 TH June 2009
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74990MH2009PTC193131
5.	Address of the registered office and principal office (if any) of corporate debtor	12, Ellora Co-operative Housing Society, 4th Road Khar (WEST), Mumbai, Maharashtra, India, 400052.
6.	Insolvency commencement date in respect of corporate debtor	08 th December 2025 whereas the order was uploaded NCLT website on 09 th December 2025
7.	Estimated date of closure of insolvency resolution process	06 th June 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sumit Shukla IBBI Registration No - IBBI/IPA-003/IP-N00064/2017-18/10550
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-4/702, Krishna Apra Gardens, Plot No 7, Vaibhav Khand, Indirapuram, Ghaziabad - 201014 Email: sumit_shukla@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Virtuoso IPE Private Limited 431-432, Solitaire Corporate Park, 3rd floor, Building no. 4, chakala, Andheri East, Mumbai 400093 Process email address: cirp.damaragold@gmail.com
11.	Last date for submission of claims	22 nd December 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	As per the information available at present, the Corporate Debtor does not have Class of Creditors
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	As per the information available at present, the Corporate Debtor does not have Class of Creditors
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms are available at https://ibbi.gov.in/en/home/downloads (b) Authorized Representative – Not applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench VI has ordered the commencement of a corporate insolvency resolution process of the DAMARA

GOLD PRIVATE LIMITED on 08th December 2025 whereas the copy of the orders was uploaded by the NCLT website on 09th December 2025.

The creditors of DAMARA GOLD PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 22nd December 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

SUMIT Digitally signed
by SUMIT SHUKLA
Date: 2025.12.09
17:11:23 +05'30'
SHUKLA

Sumit Shukla

IBBI Registration No - IBBI/IPA-003/IP-N00064/2017-18/10550

AFA Valid till 31.12.2025

Date and Place: 09th December 2025 at Noida :

RECOVERY OFFICER
 MAHARASHTRA CO-OPERATIVES SOCIETIES ACT 1960, Act 156, Rule 1961, Rule 107
CO THE SHIKRUPA SAHAKARI PATPEDI LTD., MUMBAI, Divisional Office Mumbai-II
 At M.U. Chambers, Office No.103, First Floor, Opp. Anupam Cinema, Goregaon(E),
 Mumbai-68. PH-022-26864742.

FORM "Z"
 [See sub-rule 11 (d-1)] of rule 107]
POSSESSION NOTICE FOR IMMOVABLE PROPERTY
 Whereas the undersigned Mr. SANTOSH TRIMBAK POL being the Recovery officer of the Shikrupa Sahakari Patpedi Ltd under the Maharashtra Co-operative Societies Rules, 1961 issue a demand notice date 29/12/2022 calling upon the judgment debtor.
MR SUNIL DATTATRAY NATEKAR to repay the amount mentioned in the notice being **RS. 4,77,525/- (FOUR LAKH SEVENTY SEVEN THOUSAND FIVE HUNDRED TWENTY FIVE RUPEES ONLY)** with date of receipt of the said notice and the judgment debtor having failed to repay amount, the undersigned has issue a notice for attachment date **3/12/2025** And attached the property describe herein below.

The judgment debtor having failed to repay the amount, notice is hereby given to the judgment debtor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under rule 107 [11 (d-1)] of the Maharashtra Co-operative Societies Rules, 1961 on this **03/12/2025** of December of the year 2025.

The judgment debtor in particulars and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the MR. Santosh Trimbak Pol for an amount **RS. 4,77,525/- (FOUR LAKH SEVENTY SEVEN THOUSAND FIVE HUNDRED TWENTY FIVE RUPEES ONLY)** and interest thereon.

Description of the Immovable Property

Residential Premises:
 ROOM NO HEDF B-561/5 GATE NO-02-SALVE CHAWL NEAR
 BUDH MANDIR HANUMAN TEKADI SANTACRUZ EAST MUMBAI-55
 AREA OF THE ROOM GROUND FLOOR 96 SQFT MEZZANINE FLOOR 96 SQ FT
 TOTAL 192 SQ FT

Sd/-
(MR.SANTOSH T. POL)
 Recovery Officer,
 (Rule 107 of Maharashtra Co-op
 Soc. Act 1960 Rule 1961)

Date : 03 /12 /2025
 Place : MUMBAI

DELTA CORP LIMITED
 Registered. Office-Delta House, Plot No. 12, Hornby Vellard Estate,
 Dr. Annie Besant Road, Next to Copper Chimney, Worli, Mumbai - 400018
 CIN No: L65493MH1990PLC436790 Tel No. 91-22-69874700
 Email ID : secretarial@delatco.in Website : www.deltacorp.in

**NOTICE TO SHAREHOLDERS
 SPECIAL WINDOW FOR RE-LODGMET OF
 TRANSFER REQUESTS OF PHYSICAL SHARES.**

Securities Exchange Board of India ("SEBI") vide its circular SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 02, 2025, SEBI has opened a Special Window for the re-lodgment of transfer deeds of physical shares that were lodged before April 01, 2019 and rejected or returned due to deficiencies in documents.
 Investors with physical shares who had lodged transfer deeds prior to the deadline of April 01, 2019 and same was rejected/returned/not attended due to deficiency in the documents can re-lodge their transfer deeds with requisite documents under Special Re-lodgment Window. This window will remain open from **July 07, 2025, to January 06, 2026** (For a period of six months only) for re-lodgment of transfer deeds, which were lodged prior to the deadline of April 01, 2019 in order to alleviate the issue faced by the investors who missed the March 31, 2021 cut-off date for re-lodgment. Further, the securities that are re-lodged for transfer will be issued only in demat mode. Due process will be followed for such transfer-cum-demat requests.
 Investors with physical shares are requested to avail the opportunity granted to them to re-lodge such shares for transfer under Special Re-lodgment Window.
 For any queries on the above matter, Shareholders are requested to contact the Company's Registrar and Share Transfer Agent ("RTA"), as mentioned below:

Purva Sharegistry (India) Private Limited,
 Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate,
 J. R. Boricha Marg, Lower Parel (E), Mumbai-400 001
 Telephone: 022 4961 4132
 Email id: support@purvashare.com

Sd/-
Dilip Vaidya
 Company Secretary & Vice President - Secretarial
 FCS NO.7750

DELTA MANUFACTURING LIMITED
 Registered. Office -B-87, MIDC, Ambad, Nashik - 422010
 CIN No: L32109MH1982PLC028280 Tel No. Tel No. 253 2382238
 Email ID : secretarial@dmtdltd.in Website : www.deltamagnets.com

**NOTICE TO SHAREHOLDERS
 SPECIAL WINDOW FOR RE-LODGMET OF TRANSFER
 REQUESTS OF PHYSICAL SHARES.**

Securities Exchange Board of India ("SEBI") vide its circular SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 02, 2025, SEBI has opened a Special Window for the re-lodgment of transfer deeds of physical shares that were lodged before April 01, 2019 and rejected or returned due to deficiencies in documents.
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Purva Sharegistry (India) Private Limited,
 Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate,
 J. R. Boricha Marg, Lower Parel (E), Mumbai-400 001
 Telephone: 022 4961 4132
 Email id: support@purvashare.com

Sd/-
Madhuri Pawar
 Company Secretary
 ACS No: 54631

6 glenmark

GLENMARK PHARMACEUTICALS LIMITED
 Registered Office: B/2, Mahalaxmi Chambers,
 22, Bhulabhai Desai Road, Mumbai - 400 026;
Corporate Office: Glenmark House, B. D. Sawant Marg, Chakala,
 Off. Western Express Highway, Andheri (E), Mumbai - 400099.
 Tel No.: +91 22 4018 9999 Fax No.: +91 22 4018 9986
 Website: www.glenmarkpharma.com; Email: complianceofficer@glenmarkpharma.com
 CIN: L24299MH1977PLC019982

**NOTICE OF SPECIAL WINDOW FOR RE-LODGMET
 OF TRANSFER REQUESTS OF PHYSICAL SHARES**

Notice is hereby given that the Securities and Exchange Board of India ("SEBI") vide its circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2nd July 2025, has introduced a special window for the re-lodgment of transfer requests for physical shares.
 In accordance with the provisions of the said circular, investors who had submitted transfer requests for physical shares prior to 1st April 2019 and whose requests were rejected, returned, or not attended due to deficiencies in the documents/process/or otherwise, are now granted a special window till 6th January 2026 to re-lodge such requests.
 Eligible shareholders who wish to avail the opportunity are requested to submit the requisite documents to the Company's Registrar & Share Transfer Agent i.e. M/s. KFin Technologies Limited ("KFin") at following address: Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad 500 032, Toll Free No.: 1800-3454-001, Email: einward.ris@kfinetech.com, Website: www.kfinetech.com.

Investors are hereby informed that the securities re-lodged for transfer pursuant to the above circular, shall only be issued in demat form. In case of any queries, shareholders are requested to raise a service request with KFin at einward.ris@kfinetech.com or may write to the Company at complianceofficer@glenmarkpharma.com.

Shareholders are encouraged to take advantage of this special window introduced in the interest of investors.

For Glenmark Pharmaceuticals Limited Sd/-
Harish Kuber
 Company Secretary &
 Compliance Officer

Mumbai
 December 09, 2025

RP - Sanjiv Goenka Group
CESC LIMITED
 Growing Legacies

NOTICE INVITING E-TENDER
 E-tender is invited by Executive Director, Power Marketing, CESC Ltd. on 10.12.2025, having registered office at CESC House, Chowringhee Square, Kolkata-700001 for purchase of Round The Clock (RTC) power on Short Term basis from March, 2026 to June, 2026 as per Ministry of Power (MOP), GOI guidelines dated 30.03.2016 and amendments thereof.
 Soft copies of tender documents are available on www.mstcecommerce.com and www.cesc.co.in
 The bids are to be submitted electronically through DEEP Portal of MSTC.

PUBLIC NOTICE TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificates of **CARYSIL LTD.**, A-702, Floor Kanakia Wall Street, Andheri - Kuria Rd, Chakala, Andheri East, Mumbai Maharashtra 400093 registered in the name of the following shareholder have been lost by us.

Sr. No.	Name of the Shareholders	Folio No.	Certificate Nos.	Face Value	Distinctive Numbers	No. of Shares
1.	CHANDRAKALAL. TODARWAL (DECEASED)					
2.	ARUN L TODARWAL	C000123	276	Rs. 2 Each	383166 - 384425	1260
3.	SUNIL L TODARWAL					

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.
 Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents: **BIGSHARE SERVICE PRIVATE LTD.**, Office No S6-2, 6th Floor, Pinnacle Business Park, Next To Ahura Centre, Mahakali Caves Road, Andheri East, Mumbai 400093 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.
 Place: Mumbai
 Date: 10/12/2025
Name of the Registered Shareholder/ Legal Claimant:
ARUN L TODARWAL & SUNIL L TODARWAL

SMFG INDIA CREDIT COMPANY LIMITED
 India Credit
 Corporate Office: 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra/Kurla Complex, Bandra (E), Mumbai-400051.

Public Notice
 Notice is hereby given that **SMFG India Credit Company Ltd.** is a Non-Banking Finance Company registered with the Reserve Bank of India and incorporated under the Companies Act, 1956.
 That one Mr. Ramasubramanian R M availed a loan against property in the year 2012 by deposit of the title deeds of the property with SMFG India Credit Company Ltd. (Formerly Fullerton India Credit Company Ltd.) having loan account no. XXXXXXXXXX0030.
 That following documents were mortgaged by Mr. Ramasubramanian R M and kept at our Office in Powai which further shifted to Vikhroli Mumbai.
 That documents deposited by the customer are lost during transition of office shifting.
Lost Documents: -

S NO	PROPERTY DOCS	OPS STATUS
1	POWER OF ATTORNEY DEED DT 19/12/2001 DOC NO 1196/2001	ORIGINAL
2	SALE DEED DT 08/08/2005 DOC NO 3229/2005	ORIGINAL
3	PLAN APPROVAL DT 01/07/2009	ORIGINAL
4	PROPERTY TAX RECEIPT DT 30/08/2012	ORIGINAL
5	EC CERT NO 7626/2012 DT 18/09/2012 FROM 01/01/1987 TO 13/09/2012	ORIGINAL
6	PROPERTY INSURANCE FROM 10/10/2012 TO 09/10/2027	ORIGINAL
7	EC FROM 01/01/2012 TO 11/10/2012	ORIGINAL
8	SALE AGREEMENT DT 19/12/2001	ORIGINAL
9	MOD DT 08/08/2012 DOC NO 7548/2012	ORIGINAL

If found kindly inform to SMFG India Credit Company Ltd. Ground Floor, A.B.C Wing 247 Embassy, Gandhi Nagar Vikhroli Nagar Mumbai-400083
 Sd/-
SMFG India Credit Company Ltd.
 Officer Name - Mithila Bihari (AVP Legal) 9136691391
 Mithila.bihari@smfgindia.com

NOTICE

Notice is hereby given that the certificates for the under mentioned equity shares of the company have been lost / misplaced and the holders of the said equity shares have applied to the company to issue duplicate shares certificates.
 Any person who has a claim in respect of the said shares should lodge the same with the company
 At its registered office within 21 days from this date else the company will proceed to issue duplicate Certificates to the aforesaid applicants without any further intimation.
Folio No.: 0272647
Name Of Shareholders
 1) Vijaykumar Punjabi
 2) Poonam Vijay Punjabi
No Of Shares : 1000
Distinctive Nos.
 From 3049081 To 3050080
Certificate Nos.
 From To 2488
Name Of Shareholders
 1) Vijaykumar Punjabi
 2) Poonam Vijay Punjabi
Dated: 10.12.2025
Chughus Plant (Registered office)
 Lloyds metals & energy limited.
 Plot no: A1-2, MIDC area, Chughus, District chandrapur-442055, Maharashtra, India.
Phone : +91 0717285398 / 285103
 Email : imelghugus@lloyds.in

TVS MOTOR COMPANY LIMITED
 Registered Office: "Chaitanya", No.12, Khader Nawaz Khan Road
Nungambakkam Chennai - 600006
 CIN: L35921TN1992PLC022845 Website: tvsmotor.com
 Email: contactus@tvsmotor.com Ph: 044 28332115

Notice of Loss of Share Certificates
 NOTICE is hereby given that the following share certificates issued by the company are stated to have been lost or misplaced or stolen and the registered holders / the legal heirs of the registered holders thereof have applied to the company for issue of duplicate share certificates.

Folio no.	Share Certificate no.	Distinctive Nos.	No. of shares of Re. 1/- each	Name of Registered holder
U0163	2216	2132111 to 2134610	2500	UMA PANDIT LEENA PANDIT
	14400	238504471 to 238506970	2500	SHREEKRISHNA PANDIT

The public are hereby warned against purchasing or dealing in any way with the above share certificates. Any person(s) who has/have any claim(s) in respect of the said share certificates should lodge such claim(s) with the company at its registered office at the address given above within 10 days of publication of this notice, after which no claim will be entertained and the company will proceed to issue duplicate share certificates.
For TVS Motor Company Limited
K Srinivasan
Company Secretary
 Place: Chennai
 Date: 10.12.2025

**FORM A
 PUBLIC ANNOUNCEMENT**
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
**FOR THE ATTENTION OF THE CREDITORS OF
 DAMARA GOLD PRIVATE LIMITED**
RELEVANT PARTICULARS

1. Name of corporate debtor	DAMARA GOLD PRIVATE LIMITED
2. Date of incorporation of corporate debtor	09 th June 2009
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No / Limited Liability Identification No. of corporate debtor	U74990MH2009PTC193131
5. Address of the registered office and principal office (if any) of corporate debtor	12, Ellora Co-operative Housing Society, 4th Road Khar (WEST), Mumbai, Maharashtra, India, 400052.
6. Insolvency commencement date in respect of corporate debtor	08 th December 2025 whereas the order was uploaded NCLT website on 09 th December 2025
7. Estimated date of closure of insolvency resolution process	06 th June 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Sumit Shukla IBBI Registration No - IBBI/PA-003/IP-N00064/2017-18/10550
9. Address and e-mail of the interim resolution professional, as registered with the Board	As per the information available at present, the Corporate Debtor does not have Class of Creditors Address: B-4/702, Krishna Agra Gardens, Plot No 7, Vaidhyanand, Indraprastha, Ghazabadi - 201014 Email: sumit_shukla@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Virtuoso IPE Private Limited 431-432, Soltaire Corporate Park, 3rd floor, Building no. 4, Chakala, Andheri East, Mumbai 400093 Process email address: crip.damargold@gmail.com
11. Last date for submission of claims	22 nd December 2025
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	As per the information available at present, the Corporate Debtor does not have Class of Creditors
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	As per the information available at present, the Corporate Debtor does not have Class of Creditors
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms are available at https://ibbi.gov.in/en/home/downloads (b) Authorized Representative - Not applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench VI has ordered the commencement of a corporate insolvency resolution process of the **DAMARA GOLD PRIVATE LIMITED** on 08th December 2025 whereas the copy of the orders was uploaded by the NCLT website on 09th December 2025.
 The creditors of **DAMARA GOLD PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 22nd December 2025 to the Interim Resolution Professional at the address mentioned against entry No. 30.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
 A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [Not Applicable] in Form CA.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
 Submission of false or misleading proofs/claims shall attract penalties.
Name and Signature of Interim Resolution Professional :
 Sumit Shukla
 IBBI Registration No - IBBI/PA-003/IP-N00064/2017-18/10550
 AFA Valid till 31.12.2025
 Date and Place : 09th December 2025 at Noida

Lords-Renalyx Wins Licence to Manufacture Class C World's 1st AI-Based Smart Hemodialysis Machines
Becomes World's 6th CE-Certified Brand

Lords Mark Industries Ltd. (LMIL) has achieved a defining milestone in India's MedTech landscape by receiving the licence to manufacture **Class C World's First AI-Based Smart Hemodialysis Machines** from the **Central Drugs Standard Control Organisation (CDSCO)**, a critical step that significantly strengthens the country's self-reliance in life-saving healthcare technology.

This achievement becomes even more historic as LMIL-Renalyx has now received the globally recognised CE marking, making it **one of only six brands worldwide** to earn this certification for dialysis systems. The CE marking validates that the product meets the European Union's highest health, safety, and environmental protection standards, enabling legal access to the entire European Economic Area (EEA).

Securing a licence to manufacture Class C World's First AI-Based Smart Hemodialysis Machines is one of the toughest regulatory achievements in India's MedTech regime. Class C devices fall under the high-risk, life-sustaining category, which means even a minor engineering or process deviation can directly impact patient survival. To obtain this licence, companies must demonstrate full compliance across nearly 140+ quality, safety, and risk-management parameters, including biocompatibility proof, electromechanical safety validation, sterility assurance, traceability of every component, rigorous documentation, and multi-stage plant audits. Very few manufacturers attempt this category because the bar for approval is comparable to global regulatory standards. This certification is therefore critical: it is the formal authorisation that allows LMIL to build advanced renal-care equipment

domestically, reduce national dependence on imported machines, and ensure that India's dialysis infrastructure is supported by globally benchmarked, fully compliant, life-saving technologies.

This achievement has come at a pivotal moment for India. The country's dialysis market, valued at USD 5 billion in 2024, serves an estimated 18-20 lakh CKD patients, with 2.2-2.5 lakh new ESRD cases emerging annually. Yet India operates fewer than 6,000 dialysis centres, and demand for treatment is growing at a 10-12% CAGR, while the nation remains heavily dependent on imported equipment.

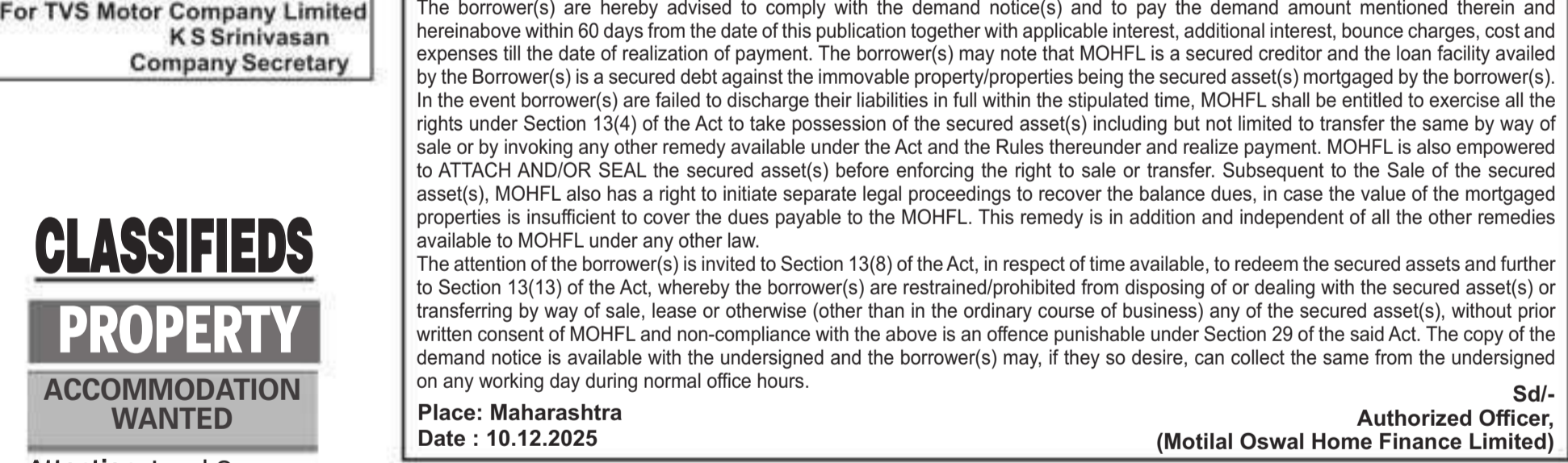
At the heart of this breakthrough is LMIL's innovation ecosystem, which powers the World's First AI-Based Smart Hemodialysis Machines—developed jointly with Renalyx. This next-generation platform integrates AI-driven automation predictive safety alerts, treatment optimisation, and real-time analytics to reduce human error and elevate clinical precision. The licence marks a major milestone in bringing this world-first technology to market at scale.

Strengthening its innovation pipeline, LMIL-Renalyx has expanded a specialised R&D ecosystem focused on future kidney-care technologies, liver-care engineering, advanced sensing systems, and data-driven renal informatics.

Commenting on this milestone, **Sachidanand Upadhyay, Managing Director, Lords Mark Industries Ltd., said: "This licence is not just a regulatory approval, it's a recognition of India's ability to build and lead in the world's most advanced MedTech categories. With our AI-driven Smart Hemodialysis machine and continuous R&D team efforts, we aim to redefine renal care globally. Our mission is to create intelligent, safe, and accessible healthcare technologies from India that can serve the world."**

By becoming the **first Indian company** to manufacture an AI-Powered Smart Hemodialysis machine, and by securing both the Indian manufacturing licence and global CE marking, LMIL-Renalyx has laid the foundation for a new era in Indian medical technology defined by innovation, quality, and global scalability.

To know more visit: www.renalyx.com



Lord's Renalyx
Secures Licence to manufacture World's 1st AI-Based Smart Hemodialysis Machines
 CE, TÜV, NABL
'Made in India' - Designed for the World.

CLASSIFIEDS

PROPERTY ACCOMMODATION WANTED

Attention: Land Owners. Require land 25 to 50 acres Navi Mumbai Talajo Bhiwandi, Karjat Khopoli Khalapur Pune Bengaluru Chennai Kochi Hyderabad NCR Delhi Gurgaon MP 9820610837
 0050279624-1

PROPERTY FOR SALE

BKC INSIGNIA. Large 5 BHK, 6 Balcony, 6 Bathrooms, 2 Covered Car Parks, 1706 sqft carpet. Fully furnished, available for sale by owner. Contact : 9004344049
 0050279100-1

"IMPORTANT"

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Motilal Oswal Home Finance Limited
 Regd. Office: Motilal Oswal Tower, Rahimtullah Sayani Road, Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 025, CS : 629189898
 Website: www.motilalosalvdf.com, Email: hfquery@motilalosalvdf.com

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the authorized officer of Motilal Oswal Home Finance Limited (MOHFL) under the Act and in exercise of powers conferred under Section 13 (12) of the Act read with the Rule 3, issued Demand Notice(s) within Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:

Sr. No.	Loan Agreement No./Name of the Borrower(s)/Co-Borrower(s)/Co-Applicant Name/Guarantor Name	Date of Demand Notice and Outstanding	Description of the Immovable Property
1	LXPAN00315-160018509/ LXXMOHOF121-220604220/Borrower : Pramodkumar Santoshkumar Santosh Kashyap	02-12-2025 Rs.20,38,377/- (Twenty Lakh Thirty Eight Thousand Three Hundred & Seventy Seven Only)	Flat No. 404, "B" Wing, 4th Floor, Admeasuring 364 Sq.ft Carpet Area, Building Know As " Krishna Residency", Building No.1, Old Survey No. 121, Hissa No.3, Old Survey No. 121, Hissa No. 4a, Old Survey No. 121, Hissa No. 4b, New Survey No. 151, Hissa No.4k, New Survey No. 151, Hissa No.4b, New Survey No. 151 Hissa No.4a, New Survey No. 151, Hissa No. 3, Situated At Near Lodha Heaven, Nijje, Dombivli (East) Tal.- Kalyan, Dist- Thane East Shakuntala Villa, West- Shakuntala Enclave North-Abhinav Bank, South-Highway

The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that MOHFL is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, MOHFL shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. MOHFL is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), MOHFL also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the MOHFL. This remedy is in addition and independent of all the other remedies available to MOHFL under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of MOHFL and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Sd/-
Authorized Officer
(Motilal Oswal Home Finance Limited)
 Date : 10.12.2025

ICICI Bank
 Regd. Office: ICICI Bank Limited, ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodra, Gujarat, Pin-390007
 Corporate Office: ICICI Bank Towers, Bandra- Kurla Complex, Bandra (E), Mumbai- 400051

Regd. Office: ICICI Bank Limited, ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodra, Gujarat, Pin-390007
Corporate Office: ICICI Bank Towers, Bandra- Kurla Complex, Bandra (E), Mumbai- 400051
PUBLIC NOTICE E-AUCTION OF ASSIGNMENT OF FINANCIAL ASSET

In terms of the policy of ICICI Bank Limited ("ICICI Bank") on Sale of Financial Assets and in line with the regulatory guidelines, ICICI Bank hereby invites Expression of Interest ("EOI") from interested ARCs/Banks/NBFCs/FIs for purchase of Non-Performing Asset ("Financial Asset") on the terms and conditions indicated herein. It is hereby clarified that confirmation of the name of successful bidder will be subject to final approval by the competent authority of ICICI Bank.

Reserve Price (RP)	Incremental Bid on RP	Terms of Sale
₹ 79.0 million	₹ 1.0 million	100% in Cash basis

Schedule for E-Auction:

Sr. No.	Activity
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दावा न केलेल्या दोन लाख कोटीचे काय?

सर्वसामान्य माणसाचे जीवनमान हे त्याला मिळणाऱ्या नोकरीवर, व्यवसायावर, उद्योगावर किंवा अगदी त्याला मिळणाऱ्या रोजंदारीवरच अवलंबून असते. स्वतःचा दैनंदिन किंवा महिन्याचा खर्च भागवत असताना नकळतपणे प्रत्येकाच्या खिशातून कररूपाने काही ना काही पैसे सरकराकडून वसूल करीत असते. आपल्या देशाची एकूण समाजव्यवस्था पाहिली तर जवळपास पन्नास टक्के जनता ही सरकारी किंवा खासगी नोकऱ्या करणारी म्हणजे पगारदार जनता आहे असे म्हटले तरी चुकीचे ठरणार नाही. रोजंदारीवर काम करणाऱ्यालासुद्धा आठवडा किंवा महिन्याच्या काठी पैसे दिले जातात. यातल्या जवळपास सत्तर टक्के ठिकाणी पगाराच्या पैशातून वेगवेगळ्या पद्धतीची कररूपाने घेतली जाते. पगारदार माणूस असेल तर भविष्यनिर्वाह निधी, ग्रॅज्युएटी, व्यवसाय कर किंवा कमी पगार असणाऱ्यांसाठी एम्प्लॉई प्रॉव्हिडंट फंड किंवा कर्मचारी आरोग्य विमा योजनेसाठीसुद्धा पैसे कापून घेतले जातात. सर्वसाधारणपणे निवृत्तीनंतर पेंशन स्वरूपात अल्प स्वरूपात का असेना महिन्याकाठी काही ना काही रक्कम मिळावी म्हणून जवळपास सगळा पगारदार वर्ग पगारतली ही पेंशनची वजावट मान्य करतो. शिवाय समाजातला असा एक मोठा वर्ग आहे की, तो बँकांमध्ये ठेवीच्या स्वरूपातही रक्कम गुंतवून त्याच्या व्याजावर मिळणाऱ्या रकमेतून आपला घरखर्च भागवण्याचा प्रयत्न करतो. बऱ्याच वेळेला तर अशिक्षित किंवा अर्धशिक्षित वर्गाकडून बँकांमध्ये खाती उघडली जातात. पण पुरेसा पैसा नसल्याने त्या खात्यांवर व्यवहार होत नाहीत. अनेकवेळेला तर बँकांच्या नियमांचे पालन न होणे किंवा ठेवीदाराच्या मागे कोणताही वास नसल्याने ठेवीची ही रक्कम वर्षानुवर्षे बँकांमध्ये तशीच पडून राहते. आपल्या देशातले बँकांच्या व्यवहार किंवा कार्यपद्धती ही इतकी चाकोरीबद्ध आणि निढावलेली असते की, त्यांच्याकडे वर्षानुवर्षे, सामान्य ठेवीदारांबद्दलही फारशी संवेदनशीलता पाहायला मिळत नाही. जर एखादा ठेवीदार बरीच वर्षे बँकेत फिरकला नाही आणि त्याच्या ठेवी मुदत संपल्यानंतरही पडून राहिल्या तरी त्याचा शोध घेण्याची आणि ठेवी परत करण्याची सरकारी किंवा सहकारी बँकांची मनोवृत्ती नसते.

बँकांमध्ये ७८ हजार कोटी अतिकडेच थेट पंतप्रधान नरेंद्र मोदींनीच सरकारी बँका आणि अन्य ठिकाणी सामान्य माणसाचे परंतु त्याला कोणीच दावेदार नसलेले तब्बल ७८ हजार कोटी रुपये तसेच पडून आहेत. याशिवाय ९ हजार कोटी रुपये हे म्युच्युअल फंड आणि तत्सम ठेवीमधून त्या त्या संस्थांकडे पडून आहेत आणि या रकमेचे वासदार कोण आहेत हे शोधून काढण्याचे आदेश बँकांना दिले गेलेले आहेत. गेल्या पाच वर्षांत जवळपास पाच हजार कोटी रुपये संबंधित ठेवीदारांना परत केले गेले. ७८ हजारांपैकी केवळ पाच हजार कोटीच परत करता आले. याचा अर्थ बँकांकडून पंतप्रधानांच्या आवाहनालाही कोणताही गतीमान प्रतिसाद मिळालेला नाही हे सिद्ध होते. ही गोष्ट खरी आहे की, बँकांकडे पुरेसा कर्मचारी वर्ग नसतो आणि ठेवीदारांचा शोध घेणे ही तशी कसोटी पाहणारीच प्रक्रिया ठरते. परंतु बँका खाते उघडताना किंवा ठेवी जमा करताना संबंधित व्यक्तीच्या वासाचाही उल्लेख त्यावर करून घेते. संबंधित ठेवीदाराचे किंवा खातेदाराचे पत्ते बँकांकडे असतात. काहीवेळेला खातेदार आपले स्थलांतर झाले किंवा बदली झाली तरी त्याची कल्पना बँकांना देत नाही. साधारणपणे तीन वर्षांनंतर या ठेवी विनादावेदार म्हणजेच अनक्लेम्ड डिपॉझिट म्हणून बँका स्वतःकडे जमा करून घेतात. आणि अशी ही गेल्या अनेक वर्षांपासून जमा झालेली अनक्लेम्ड डिपॉझिटची रक्कम ७८ हजार कोटींची आहे. त्याच्यावर मिळणाऱ्या व्याजाचा विचार केला तर ती आज नक्कीच सव्वा लाख कोटींवर जाऊन पोहोचते. या रकमेचा इतर कोणताही उपयोग न करता ठेवीदार आज ना उद्या येतील अशा अपक्षेने तशीच पडू दिली जाते. परंतु यात कोणत्याही प्रकारचा शहाणपणा नाही. खरे तर इतकी प्रचंड रक्कम विनादावेदार पडून राहते. ही गोष्ट बँकिंग किंवा अर्थक्षेत्रातील कार्यपद्धतीवर बोट ठेवणारी म्हणावी लागते.

भविष्यनिर्वाह निधीचे दीड लाख कोटी योग्य पद्धतीने या ठेवींची विल्हेवाट लावता येणे शक्य आहे. अशा ठेवी पडून राहू शकतात. याबद्दल गेल्या पन्नास वर्षांचा अनुभव बँकांना आहे. त्यातून धडा घेऊन भविष्यकाळात असा दावा न करणाऱ्या ठेवींची संख्या वाढू नये. दोन-तीन वर्षांतच मुदत संपलेल्या या ठेवी संबंधित व्यक्ती किंवा त्याच्या नातेवाईकांना परत करण्याची तत्परता दाखवता येऊ शकते. तशा प्रकारची वेगाने प्रतिसाद देणारी व्यवस्थाही निर्माण करता येऊ शकते. आश्चर्याचा आणि धक्कादायक भाग असा आहे की, सरकारी आणि सहकारी बँकांमध्येदेखील या लाख-सव्वालाख कोटींशिवाय भविष्य निर्वाह निधी कार्यालयात निवृत्ती वेतनासाठी दावा न केलेली किंवा कागदपत्रांची पूर्तता नसल्याचे कारण सांगून निवृत्तीवेतने नाकारलेल्यांची अशीच जवळपास दीड लाख कोटींची रक्कम तशीच पडून आहे. भविष्य निर्वाह निधी कार्यालयातला कारभार इतका अंदाधुंदीचा आहे की, सतत कर्मचाऱ्यांची कमतरता सांगून निवृत्त होऊन आपल्या वेतनासाठी धडपडणाऱ्या म्हणजेच जवळपास साठी उलटलेल्यांनासुद्धा या कार्यालयात माणुसकीची किंवा सौजन्याची वागणूक मिळत नाही. मुंबईच्या वांद्रे इथल्या भविष्य निर्वाह निधी कार्यालयात आपल्या निवृत्ती वेतनासाठी महिनोन्महिने खेटा घालणाऱ्यांची रोज गर्दी असते. तासन्तास रांगेत उभे राहूनही दहा टक्के लोकांची कामे होत नाहीत. खरे तर यातल्या ७५ टक्के निवृत्तीधारकांची नावे, पत्ते यांचा डेटा त्यांच्याकडे उपलब्ध असतो. परंतु त्यांचा पाठपुरावा करून कर्मचाऱ्यांना घरपोच सेवा देण्याची आवश्यकता आहे. परंतु सरकारनेही याबाबत तशी संवेदनशीलता दाखवलेली नाही.

सर्वसामान्य माणसाचे जीवनमान हे त्याला मिळणाऱ्या नोकरीवर, व्यवसायावर, उद्योगावर किंवा अगदी त्याला मिळणाऱ्या रोजंदारीवरच अवलंबून असते. स्वतःचा दैनंदिन किंवा महिन्याचा खर्च भागवत असताना नकळतपणे प्रत्येकाच्या खिशातून कररूपाने काही ना काही पैसे सरकराकडून वसूल करीत असते. आपल्या देशाची एकूण समाजव्यवस्था पाहिली तर जवळपास पन्नास टक्के जनता ही सरकारी किंवा खासगी नोकऱ्या करणारी म्हणजे पगारदार जनता आहे असे म्हटले तरी चुकीचे ठरणार नाही. रोजंदारीवर काम करणाऱ्यालासुद्धा आठवडा किंवा महिन्याच्या काठी पैसे दिले जातात. यातल्या जवळपास सत्तर टक्के ठिकाणी पगाराच्या पैशातून वेगवेगळ्या पद्धतीची कररूपाने घेतली जाते. पगारदार माणूस असेल तर भविष्यनिर्वाह निधी, ग्रॅज्युएटी, व्यवसाय कर किंवा कमी पगार असणाऱ्यांसाठी एम्प्लॉई प्रॉव्हिडंट फंड किंवा कर्मचारी आरोग्य विमा योजनेसाठीसुद्धा पैसे कापून घेतले जातात. सर्वसाधारणपणे निवृत्तीनंतर पेंशन स्वरूपात अल्प स्वरूपात का असेना महिन्याकाठी काही ना काही रक्कम मिळावी म्हणून जवळपास सगळा पगारदार वर्ग पगारतली ही पेंशनची वजावट मान्य करतो. शिवाय समाजातला असा एक मोठा वर्ग आहे की, तो बँकांमध्ये ठेवीच्या स्वरूपातही रक्कम गुंतवून त्याच्या व्याजावर मिळणाऱ्या रकमेतून आपला घरखर्च भागवण्याचा प्रयत्न करतो. बऱ्याच वेळेला तर अशिक्षित किंवा अर्धशिक्षित वर्गाकडून बँकांमध्ये खाती उघडली जातात. पण पुरेसा पैसा नसल्याने त्या खात्यांवर व्यवहार होत नाहीत. अनेकवेळेला तर बँकांच्या नियमांचे पालन न होणे किंवा ठेवीदाराच्या मागे कोणताही वास नसल्याने ठेवीची ही रक्कम वर्षानुवर्षे बँकांमध्ये तशीच पडून राहते. आपल्या देशातले बँकांच्या व्यवहार किंवा कार्यपद्धती ही इतकी चाकोरीबद्ध आणि निढावलेली असते की, त्यांच्याकडे वर्षानुवर्षे, सामान्य ठेवीदारांबद्दलही फारशी संवेदनशीलता पाहायला मिळत नाही. जर एखादा ठेवीदार बरीच वर्षे बँकेत फिरकला नाही आणि त्याच्या ठेवी मुदत संपल्यानंतरही पडून राहिल्या तरी त्याचा शोध घेण्याची आणि ठेवी परत करण्याची सरकारी किंवा सहकारी बँकांची मनोवृत्ती नसते.

बँकांमध्ये ७८ हजार कोटी अतिकडेच थेट पंतप्रधान नरेंद्र मोदींनीच सरकारी बँका आणि अन्य ठिकाणी सामान्य माणसाचे परंतु त्याला कोणीच दावेदार नसलेले तब्बल ७८ हजार कोटी रुपये तसेच पडून आहेत. याशिवाय ९ हजार कोटी रुपये हे म्युच्युअल फंड आणि तत्सम ठेवीमधून त्या त्या संस्थांकडे पडून आहेत आणि या रकमेचे वासदार कोण आहेत हे शोधून काढण्याचे आदेश बँकांना दिले गेलेले आहेत. गेल्या पाच वर्षांत जवळपास पाच हजार कोटी रुपये संबंधित ठेवीदारांना परत केले गेले. ७८ हजारांपैकी केवळ पाच हजार कोटीच परत करता आले. याचा अर्थ बँकांकडून पंतप्रधानांच्या आवाहनालाही कोणताही गतीमान प्रतिसाद मिळालेला नाही हे सिद्ध होते. ही गोष्ट खरी आहे की, बँकांकडे पुरेसा कर्मचारी वर्ग नसतो आणि ठेवीदारांचा शोध घेणे ही तशी कसोटी पाहणारीच प्रक्रिया ठरते. परंतु बँका खाते उघडताना किंवा ठेवी जमा करताना संबंधित व्यक्तीच्या वासाचाही उल्लेख त्यावर करून घेते. संबंधित ठेवीदाराचे किंवा खातेदाराचे पत्ते बँकांकडे असतात. काहीवेळेला खातेदार आपले स्थलांतर झाले किंवा बदली झाली तरी त्याची कल्पना बँकांना देत नाही. साधारणपणे तीन वर्षांनंतर या ठेवी विनादावेदार म्हणजेच अनक्लेम्ड डिपॉझिट म्हणून बँका स्वतःकडे जमा करून घेतात. आणि अशी ही गेल्या अनेक वर्षांपासून जमा झालेली अनक्लेम्ड डिपॉझिटची रक्कम ७८ हजार कोटींची आहे. त्याच्यावर मिळणाऱ्या व्याजाचा विचार केला तर ती आज नक्कीच सव्वा लाख कोटींवर जाऊन पोहोचते. या रकमेचा इतर कोणताही उपयोग न करता ठेवीदार आज ना उद्या येतील अशा अपक्षेने तशीच पडू दिली जाते. परंतु यात कोणत्याही प्रकारचा शहाणपणा नाही. खरे तर इतकी प्रचंड रक्कम विनादावेदार पडून राहते. ही गोष्ट बँकिंग किंवा अर्थक्षेत्रातील कार्यपद्धतीवर बोट ठेवणारी म्हणावी लागते.

भेदक गोलंदाजीसमोर द.आफ्रिका ढेपाळली ७४ धावांत संघ गारद! भारताचा १०१ धावांनी विजय

कटक

भारत-दक्षिण आफ्रिका टी-२० सामन्याच्या मालिकेतील कटकच्या बारावती स्टेडियमवर झालेल्या पहिल्याच लढतीत भारताने दक्षिण आफ्रिकेवर १०१ धावांनी दणदणीत विजय मिळविला.

नाणेफकीचा कौल जिंकून प्रथम क्षेत्ररक्षण स्वीकारणाऱ्या दक्षिण आफ्रिकेचा संघ भारताने दिलेल्या १७६ धावांच्या माफक लक्ष्याचा पाठलाग करताना



भारतीय गोलंदाजीच्या भेदक माऱ्यासमोर सपशेल ढेपाळला. अवघ्या ७४ च्या धावसंख्येवर दक्षिण आफ्रिकेचा पूर्ण संघ गारद झाला. भारताच्या वतीने सर्वात लक्षणीय खेळी हार्दिक पंड्याने केली. भारतीय फलंदाज संघर्ष करत असताना पंड्याने केलेल्या नाबाद ५९ धावांच्या खेळीमुळे भारताला १७५ धावांपर्यंत मजल गाठता आली. गोलंदाजीतही पंड्याने चमक दाखवत दोन षटकांत १६ धावांच्या बदल्यात एक बळी घेतला.

दक्षिण आफ्रिकेच्या फलंदाजीची सुरवात निराशाजनक झाली. अर्शदीप सिंगच्या पहिल्याच षटकात दुसऱ्या चेंडूवर किटन डिकॉक बाद झाला. त्यानंतर शेवटपर्यंत दक्षिण आफ्रिकेची फलंदाजी तग धरूच शकली नाही.

कर्णधार एडन मार्क्रमला (१४) धावांवर अक्षर पेटलेने त्रिफळांचित केले. अर्शदीप सिंगच्या गोलंदाजीवर यष्टीरक्षक जितेश शमनि सुंदर झेल पकडत ट्रिस्टन स्ट्वल्टला माथारी पाठवले. जितेश शर्माची आजची कामगिरी उत्तम राहिली. त्याने तीन झेल पकडून संध्याच्या विजयामध्ये मोलाचे योगदान दिले. दक्षिण आफ्रिकेचा एकही फलंदाज २५ ची धावसंख्या गाठू शकला नाही. सर्वाधिक २२ धावा डेव्हाल्ड ब्रेविस यांने केल्या. डेव्हिड मिलर (१), डोनीवन फेरेरा (५), मार्को जेन्सन (१२), केशव महाराज (०), एनरिक नॉरजे (१) आणि लुथो सिपापाला (२) अशी दक्षिण आफ्रिकेची फलंदाजी गडगडली. लुंगी एनगिडी दोन धावांवर नाबाद राहिला.

परिशिष्ट - १६
(उपविधि क्र. ३५ अंतर्गत)
सोसायटीच्या बांधव/मानमेधेय मयत सदस्यांच्या शेअर्सच्या हस्तांतरणा आणि हितसंबंधांवर द्यावे किंवा आक्षेप मागवणारे सूचनेचे स्वरूप.
(सोसायटीच्या सूचना फलकावर प्रदर्शित)

सूचना

श्री. विलास रामराव रायकर आणि श्रीमती अनुराधा विलास रायकर हे प्रीनफिल्डर्स वी' को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेडचे सदस्य, त्यांचा पत्ता जोगेश्वरी विक्रोळी लिंक रोड, अंधेरी (पूर्व), मुंबई ४०००९३ आणि सोसायटीच्या भारतातील पर्यट क्र.बी४-५२ चे धावक, श्री. विलास रामराव रायकर यांचे ०४.११.२०२५ रोजी कोणतेही नामांकन न करता निधन झाले.

सोसायटी याद्वारे, सोसायटीच्या बांधव/मिळकतीमधील, मयत सभासदाच्या शेअर्स व हितसंबंधाचे हस्तांतरण होण्यास सारस किंवा अन्य दावेदार/आक्षेप घेणारे यांच्याकडून काही दावे किंवा आक्षेप असल्यास ते ही सूचना प्रकाशित झाल्यापासून काही दिवसांच्या आत सोसायटीच्या बांधव/मिळकतीमधील मयत सभासदाच्या शेअर्स व हितसंबंधाच्या हस्तांतरणासाठी त्यांच्या/तिच्या/त्यांच्या दावा/आक्षेपाच्या पुढावर अशी कागदपत्रे आणि अन्य पत्राच्या प्रतिसाद मागविण्यात येत आहेत. वर दिलेल्या मुदतात जर काही दावे/आक्षेप प्राप्त झाले नाहीत, तर मयत सभासदाच्या सोसायटीच्या बांधव/मिळकतीमधील शेअर्स व हितसंबंधाची सोसायटी उपविधीतील तरतुदीमधील दिलेल्या मार्गांनी व्यवहार करण्यास सोसायटी मोकळी असेल. जर सोसायटीच्या बांधव/मानमेधेय मयत सभासदाच्या शेअर्स व हितसंबंधाच्या हस्तांतरणास काही वेळे/आक्षेप सोसायटीने प्राप्त केले तर, सोसायटीच्या उपविधीतील तरतुदीनुसार त्यावर सोसायटी कार्यवाही करेल. सोसायटीच्या नोंदीनुसार उपविधीची प्रत दावेदार/आक्षेपकाद्वारे निरीक्षणार्थित सोसायटीचे कार्यालय/सोसायटीचे सचिव यांच्याकडे बंदर सूचना प्रसिध्दीच्या तारखेपासून काढताअर्धी सभासदाच्या तारखेपर्यंत सकाळी १० ते साय. ५ पर्यंत उपलब्ध आहेत.

ठिकाण: मुंबई
दिनांक: १०.१२.२०२५
प्रीनफिल्डर्स वी' को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेडच्या वतीने व काढता अध्यक्ष/मा. सचिव

जाहीर सूचना

येथे सर्वसामान्य जनतेला सूचना देण्यात येते की, श्री. आशिरा अजय मेनी हे यमुना नगर, ओशिवरा, अंधेरी-पश्चिम, मुंबई-५३ येथे असलेल्या विविधा कोठेही लिमिटेड (सदर सोसायटी) या इमारतीतील २५ मजक्यावरील फ्लॅट क्र. २०५, (सदर फ्लॅट) च्या सधर्मात हक्क, शिक्क, भाग आणि हितसंबंध असलेली पूर्ण मालक आणि आगमिक सदस्य आहेत आणि त्यांच्याकडे भाग प्रमाणपत्र क्र. ८, दिनांक ११ फेब्रुवारी १९९४ (सदर भाग प्रमाणपत्र) अंतर्गत ३६ व ४० क्रमांकाचे प्रत्येकी रु. ५०/- किंमतीचे पाच पूर्णपणे भरणे केलेले शेअर्स आहेत.

श्री. आशिरा अजय मेनी यांनी त्यांचा एक संपूर्णपणे वाही मूळ कागदपत्रांची योग्य ती नोंदवणी केली आणि त्यांना ते सापडले नाहीत, म्हणून त्यांनी संबंधित आशिरा पोलिस ठाण्यात अशा मूळ कागदपत्रांच्या हरवल्याबद्दल/गहाळ झाल्याबद्दल दिनांक ०८.१२.२०२५ रोजी हरवल्याची तक्रार क्र. १६३३४-२०२५ दाखल केली आहे जो खालीलप्रमाणे आहे:-

हरवलेल्या/गहाळ झालेल्या कागदपत्रांची अनुसूची:-

१. मे. अग्रवाल कन्स्ट्रक्शन कंपनी (त्यातील विल्डींग) आणि सुशी विडियाच्या चिन्हा (त्यातील खरेदीदार) यांच्यातील १० नोव्हेंबर १९८९ रोजीचा विक्रीसाठीचा मूळ विक्रीचा प्रथम करार.

कोणत्याही व्यक्ती/पक्षाला, न्यायालयीन, अर्ध-न्यायिक प्राधिकरणात, न्यायिक संस्थांना, बँकांना, निले, देवालय, गहाणखत, सुलूक, भेटवस्तू, वासा, नावा, भेटवस्तू, धारणाधिकार किंवा अन्य याद्वारे कर उद्देशू केलेल्या फ्लॅट, शेअर्स किंवा मूळ मालकी प्रमाणपत्राच्या कागदपत्रावर आणि मयत संधर्भात कोणत्याही स्वरूपाच्या इतर कोणत्याही प्रकारच्या दाय्यांबद्दल कोणत्याही प्रकारचा आक्षेप असल्यास त्यांनी सूचना प्रकाशित झाल्यापासून पंधरा दिवसांच्या आत कागदपत्रांची परीक्षा घ्यावी नसते केलेल्या पत्त्यावर लेखी स्वरूपात अर्ध-न्यायिक कार्यवाही कराव्यात कळव्यात, अन्यथा असा कोणताही दावा माफ करपात आला आहे आणि/किंवा सोडून देण्यात आला आहे असे मानले जाईल आणि त्यानंतर कोणताही तक्रार/आक्षेप विचारित घेतला जाणार नाही आणि तो रद्दवातल ठरेल.

दिनांक: १०.१२.२०२५

सही/-
श्री. राहुल सुरेश वाघव
वकील उच्च न्यायालय, मुंबई
कार्यालय २९, पहिला उच्च न्यायालय, वाडिया इमारत, जन्मभूमी मार्गाजवळ, फोर्ट, मुंबई - ४०००१९
मोबाइल ९८०९८८३९२२

जाहीर सूचना

येथे सर्वसामान्य जनतेस मोठ्या प्रमाणात सूचना देण्यात येत आहे की, माझे अशिल हे **चाक्रवर्ती व्ही. वाघ** हे श्री. दिव्येश सेखरारिया, ज्याचे मालकी हक्क असलेले फ्लॅट क्र. २०२, मोजमाप १०८०.९२ चौ.फु. कॉम्प्लेक्स रोड, २रा मजला, इमारत हिनविंद येथे जमीन सीटीएस क्र. २९२ (भाग), २९२/२९ ते ३०, गाव पहाडी उपनगर पश्चिम, तालुका बोरिवली, मुंबई उपनगर विल्हा यांचा खरेदी करण्याचा मानस आहे.

कोणा व्यक्तिस सदर सदनिकेच्या संदर्भात कोणताही दावा, हक्क, मालकी हक्क, हितसंबंध, धारणाधिकार, शिक्क, गहाणखत किंवा इतर कोणताही भार असल्यास त्यांनी या प्रकाशनाच्या तारखेपासून १४ (चौदा) दिवसांच्या आत साहाय्यक कागदपत्रांसह लेखी स्वरूपात ते अर्ध-न्यायिक कार्यवाही कराव्यात, अन्यथा व्यवहार कोणत्याही अडचणीशिवाय पुढे जाईल.

विक्रत के. नाकर
खरेदीदाराचे वकील
१८/१४४, उन्नत नगर क्र. ३, प्ल. जी. रोड, गोरगाव (पश्चिम), मुंबई - ४०० १०४.
९८६९०४४०२९
दिनांक: ०८.१२.२०२५.

PUBLIC NOTICE

Notice is hereby given that Mr.Nitesh Prakash Ostwal Purchased Office No.501 on 5th Floor in Maker Bhavan No.III Comm.Prem.Co.Op.Soc.Ltd., Plot No.19, 21 New Marine Lines, Mumbai-400020 from Mr. Veerendra Kadam and Mr. Veerendra Vilasrao Kadam who have executed Sale Deed Dated: 24-4-2025 but misplaced their original Share certificate No.69 issued by Maker Bhavan III Commercial Premises Society Ltd. of 21, New Marine Lines, Mumbai-400020 with 10 Shares bearing distinctive No.441 to 450. The purchaser Mr.Nitesh Prakash Ostwal has applied for issuance of a Share Certificate. Any person or party having any objection to issuance of a fresh Share Certificate in lieu of the lost/misplaced Share Certificate No.69 by way of encumbrance, Gift, partition, inheritance, lien, charge on share nos. 441-450 vide Share Certificate No.69 & /or on office No.501 in Maker Bhavan III for issue of a Duplicate Share Certificate may write to the society within 15 days from the Publication of the notice failing which fresh Share Certificate will be issued to Mr. Nitesh Prakash Ostwal who is in actual use & possession of office No.501, since date of sale.

Sd/- Hon. Secretary,
Place: Mumbai, Add: Office No. 104 on 1st Floor, Maker Bhavan No. III, Date: 10-12-2025. Comm.Prem.Co.Op.Soc.Ltd., 21, New Marine Lines, Mumbai-20.

बृहन्मुंबई महानगरपालिका

ई-निविदा सूचना

विभाग	मुख्य अभियंता (मलनि:सारण प्रयालन)
अनुभाग	उप मु.अभि. (म.प्र.) शहर कार्यालय, यात्रिक (एस) वांद्रे झोन
निविदा क्र.	१. २०२५. बूमसंपा १२५६८६५_१
	“वांद्रे इन्फ्लुएंट पॉपिंग स्टेशन येथे इनलेट शाफ्ट बेंडर येथे जमा झालेल्या सांडपाण्यातील तटंगटा कडरा साफ करणे”
निविदा दिनांक	दि. १०.१२.२०२५ रोजी स. ११.०० वाजेपासून दि. १०.१२.२०२५ रोजी सायं. १६.०० वाजेपर्यंत
वेबसाईट	https://mahatenders.gov.in
संपर्क व्यक्ती	कार्य. अभि. यात्रिक (एस) वांद्रे झोन
अ) नाव	श्री. ए. जे. चहाण
ब) दूर. क्र. (कार्यालय)	०२२ २४४६४५०५
क) मोबाईल क्र.	८७७९२७०५७५
ड) ईमेल आयडी	ipsbandra@gmail.com

सही/-
पीआरओ/२५५७/जाही./२०२५-२६ उ.मु.अभि. (म.प्र.) शहर (प्रभारी)
खिडक्यांसाठी जाळ्यांचा व मच्छरदाण्यांचा वापर करा.

सुविचार विलास कोळेकर
खंडाळा, रत्नागिरी. मो.वा.९४२२४२०६१११

इंद्रधनुष्य आणि माणूस या दोघांमध्ये एक साम्य आहे. दोघांमध्ये विविध रंग असतात. मात्र इंद्रधनुष्याचे रंग डोळ्याने व माणसाचे रंग अनुभवावे पाहता येतात एवढाच फरक.

पंचांग

बुधवार, १० डिसेंबर २०२५
शुक्र ११४७ विश्रावसुनामसंवत्सर
* मार्गशीर्ष कृष्ण षष्ठी *
नक्षत्र : मघा
जन्मराशी :-
००-०१ ते २४-०० कर्क
०२.२३ ते २४.०० सिंह

मुद्रक, प्रकाशक **सौ. जयश्री रमाकांत खाडिलकर-पांडे** यांनी हे दैनिक नवाकाल ऑफिस आणि नवाकाल प्रेस कारना १) दंगट मीडिया प्रा. लि., पत्ता: प्लॉट नं. २२, दिवा एमआयडीसी, टैटीसी इंडस्ट्रीयल एरिया, दिणु नगर, दिवा, नवी मुंबई -४००७०८. २) एलिंगट ऑफसेट प्रिंटेर प्रा. लि., पत्ता: प्लॉट नं.एफ ७-१ आणि एफ ७-२/२, एमआयडीसी, शिरोली इंडस्ट्रीयल एरिया, शिरोली गाव, ता.हातकणंगले, जिल्हा कोल्हापूर - ४९६१२२ येथे छापून घेतले व नवाकाल विल्डिंग, १३ नवाकाल थ्य, खाडिलकर रोड, मिंगाव, मुंबई -४००००४ येथे प्रसिद्ध केले.

संपादक: **रोहित रमाकांत पांडे** • कार्यकारी संपादक: **समीर करंजे** (*पी.आर.बी. कायदानुसार संपादकीय जबाबदारी कार्यकारी संपादक यांच्यावर आहे.)

संपर्क: संपादक विभाग: ८६५२२०९४४०, जाहिरात विभाग: ८९०८९९६४३३, ८९०८९९६४३२९, छोटा जाहिराती: ८४२२८९४४५. वितरण विभाग: ९५४९३६४४९
ई-मेल: contact@navakal.in
“नवाकाल ऑफिस व नवाकाल प्रेस”चे प्रकाशन दैनिक “नवाकाल” आर.एन.आय.क्र.१८१४/५७ स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४

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१. ई - निविदा सूचना व सविस्तर वेळापत्रक

महाराष्ट्र राज्य माध्यमिक व उच्च माध्यमिक शिक्षण मंडळ, मुंबई विभागीय मंडळ, वाशी, नवी मुंबई - ४०० ७०३ येथे परिशिष्ट १ प्रमाणे रोजंदारी संपादक डाटा एन्ट्री ऑफिसर / लिपिक / इलेक्ट्रोशियन / सुतार / प्लंबर / वाहनचालक / शिपाई / हमाल या पदांची सेवा ११ महिन्यांकरिता घेण्यासाठी मनुष्यबळ पुर्णत्वा करणाऱ्या बाह्ययंत्रणा संस्थेकडून या कामाचा किमान तीन वर्षांचा पूर्वानुभव असलेल्या कंत्राटदाराकडून दोन लिफाफे पद्धतीने ई निविदा मागविण्यात येत आहेत.

ई-निविदेचा सविस्तर तपशील आणि अटी व शर्ती <http://mahatenders.gov.in> या संकेतस्थळावर उपलब्ध असून निविदेचे सादरीकरण खालील तक्त्यात नमूद केल्यानुसार <http://mahatenders.gov.in> या संकेतस्थळावर Online करावयाचे आहे.

ई-निविदा सूचनेचा सारांश खालील प्रमाणे

निविदेचा संदर्भ	ई-निविदा सूचना प्रसिध्दी दिनांक http://mahatenders.gov.in
निविदा प्रसिध्दी दिनांक व वेळ	दिनांक ०५/१२/२०२५
निविदेची ऑनलाईन उपलब्धता, निविदा फॉर्म भरणे, कागदपत्रे अपलोड करणे व निविदा फॉर्म रक्कम बयाना रक्कम यांचा ऑनलाईन पद्धतीने भरणे	दिनांक ०५/१२/२०२५ दु. १.०० वाजेपासून ते दिनांक १८/१२/२०२५ दु. ४.०० वाजेपर्यंत
निविदा फॉर्म रक्कम व बयाना रक्कम यांचा भरणे	ऑनलाईन पद्धतीने संकेतस्थळ http://mahatenders.gov.in वर
निविदा पूर्व बैठक (प्रि-बिड)	दिनांक ११/१२/२०२५ दु.१२.३० वाजता महाराष्ट्र राज्य माध्यमिक व उच्च माध्यमिक शिक्षण मंडळ, मुंबई विभागीय मंडळ, प्लॉट नं. २७ आणि २८, सेक्टर १६ ए, वाशी, नवी मुंबई - ४००७०३ Email-est.mumbaiboard@gmail.com
तांत्रिक लिफाफा उघडण्याचा दिनांक, वेळ व स्थळ	दिनांक १९/१२/२०२५ स. ५.०० वाजता महाराष्ट्र राज्य माध्यमिक व उच्च माध्यमिक शिक्षण मंडळ, मुंबई विभागीय मंडळ, प्लॉट नं. २७ आणि २८, सेक्टर १६ ए, वाशी, नवी मुंबई - ४००७०३ Email-est.mumbaiboard@gmail.com
व्यापारी लिफाफा उघडण्याचा दिनांक, वेळ व स्थळ	स्वतंत्र सूचना प्रसिध्द करून कळविण्यात येईल

निविदाकारांनी निविदा फॉर्म फी, बयाना रक्कम यांचा भरणे ऑनलाईन पेमेन्ट गेटवे द्वारे करावयाचा आहे. खरेदी समितीने कोणतीही निविदा स्विकारण्याचा अथवा नाकारण्याचा हक्क राखून ठेवला आहे.

सही/-
(ज्योत्सना शिंदे-यवार)
विभागीय सचिव (प्र)
महाराष्ट्र राज्य माध्यमिक व उच्च माध्यमिक शिक्षण मंडळ, मुंबई विभागीय मंडळ, वाशी, नवी मुंबई - ४०० ७०३.
क्रमांक: आरओसी - २०२५-२६/क्र.-५/८४४६९

जाहीर सूचना

येथे सूचना देण्यात येत आहे की, माझे अशिल हे सध्याचे मालक श्री. प्रेदी डाली मेहता यांच्याकडून दुसऱ्या मजक्यावरील फ्लॅट क्र.२०२, ऑफिस पोलिस को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेड, प्लॉट क्र. २२, सेंट्रीयल क्र.२४/१५, मिलिटरी रोड, मरोळ, अंधेरी (पूर्व), मुंबई ४०० ०५९, मुंबई उपनगर विल्हा यांचा खरेदी करण्याचा मानस आहे.

कोणा व्यक्तिस सदर फ्लॅट विक्री किंवा अन्य विक्री, करार, कंत्राट, निमित्त, एमआय, भेटवस्तू, धारणाधिकार, गहाण, कर्ज, सुलूक, भाडेपट्टा, खर्च, व्यवसाय, तावा, सुसुध्दा, ड्यूट, खटला, राखण्याचा हक्क, देवमाल आणि लिजवॉरमस याद्वारे कोणताही दावा किंवा कोणताही हितसंबंध असल्यास त्यांनी या तारखेपा

S. E. RAILWAY - TENDER
Tender Notice No.: (i) 114-ELC-G-KGP-25-26-30, (ii) 114-ELC-G-KGP-25-26-35R1, Dt-08.12.2025. For and on behalf of the President of India, the Sr. DEE/G/South Eastern Railway, Kharagpur-721301 invites e-Tenders for the following works before 12.00 hrs. on the date mentioned against items. SI.No.-(i). Description of work: Electrical work for construction of limited Height subway in lieu of manned L.C. No. RB-46 between Bhanjpur-Banglouris. Tender Value: ₹ 16,56,887.37. Bid Security/E.M.D.: ₹ 33,100. SI.No.-(ii). Description of work: Miscellaneous Maintenance Contract under the jurisdiction of SSE/South/Kharagpur for Two Years. Tender Value: ₹ 1,67,62,400.61. Bid Security/E.M.D.: ₹ 2,33,800. Date of Opening: 29.12.2025 [for SI.No. (i) & (ii)]. Cost of tender document: Nil [for SI.No. (i) & (ii)]. Completion Period: 06 months for Sr.No. (i) and 24 months for Sr.No. (ii) from the date of issue of Letter of Acceptance. Date of submission: Up to 12.00 hrs. of 29.12.2025 [for SI.No. (i) & (ii)]. Interested tenderers may visit website www.ireps.gov.in for full details, description, specification of the tender and submit their bids online. In no case manual tender for these works will be accepted. Note: Prospective bidders may regularly visit www.ireps.gov.in to participate in all tenders. (PR-934)

EAST COAST RAILWAY SUPPLY OF MATERIALS
Tender No. 30257374, Dt. 04.12.2025
NAME OF WORK - (1) SUPPLY, TRANSPORTATION, INSTALLATION, TESTING & COMMISSIONING OF (LEVEL-1) DIGITAL EARTH LEAKAGE DETECTOR 8 CHANNEL FOR MONITORING 110V AC / 110V DC / 60V DC / 24V AC AS PER THE SITE REQUIREMENT & AS PER RDSO SPEC. No. RDSO/SPN/256/2025 WITH LATEST AMENDMENT (LEVEL-1). THE LIST OF STATIONS FOR COMMISSIONING IS ATTACHED IN ANNEXURE-'A'. (NOTE: THE SPECIAL CONDITIONS ENCLOSED TO BE FOLLOWED DURING EXECUTION OF THE ITEM). QUANTITY: 86 NOS.
(2) SUPPLY, TRANSPORTATION, INSTALLATION, TESTING & COMMISSIONING OF (LEVEL-1) DIGITAL EARTH LEAKAGE DETECTOR 12 CHANNEL FOR MONITORING 110V AC / 110V DC / 60V DC / 24V AC AS PER THE SITE REQUIREMENT & AS PER RDSO SPEC. No. RDSO/SPN/256/2025 WITH LATEST AMENDMENT (LEVEL-1). THE LIST OF STATIONS FOR COMMISSIONING IS ATTACHED IN ANNEXURE-'A'. (NOTE: THE SPECIAL CONDITIONS ENCLOSED TO BE FOLLOWED DURING EXECUTION OF THE ITEM). QUANTITY: 07 NOS.
WARRANTY PERIOD : 30 MONTHS AFTER THE DATE OF DELIVERY. INSPECTION BY: RDSO.
Note: Material to be supplied within 60 days.
Date and Time of Opening of Tender: 05.01.2026 at 15:00 Hrs.
Complete details available at: www.ireps.gov.in
Sr. Divisional Materials Manager / PR-883/Q/25-26 Waltair

Chola
Corporate Office: Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032, T. N.

DEMAND NOTICE
UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules") The undersigned being the Authorized Officer of Cholamandalam Investment and Finance Company Ltd. (the Secured Creditor) under the Act and in exercise of the powers conferred under Sec. 13(12) of the Act read with Rule 3 issued Demand Notice(s) under Sec. 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being affected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :-

Sr. No.	Name & Address of the Borrower/s & Co-Borrower/s	Loan Amt.	Dt. of Demand Notice & O/s. Amt.	Description of the Property / Secured Asset
1.	Loan A/C. No.(s) : HL05TRP00005721 1. Mr/Mrs. Murugan A 2. Mr/Mrs. Umamaheswari M Add: 3/601, pasumai Nagar 1, Thattangkuttai, Vallipuram, Near water tank, Coimbatore, Tamil Nadu - 638103. Also At: S. F. No. 111/1B, Old S. F. No. 151, Door No. 59, Senthur Nagar, Polavakalipalayam Village, Gobichettipalayam Taluk, Indira Nagar Water Tank, Erode - 638110	Rs. 20,28,274/-	30.11.2025	Erode District, Gobichettipalayam, Registration District, Gobichettipalayam 2 Ne Sub Registrar office, Gobichettipalayam Taluk, Polavakalipalayam village New S. F. No. 111/1B, Ne. P. H. 151.01 (Old S F No. 151 - current subdivided as New S. F. 111/1B1 Ne. P. H. 1.49.24 Patta no. 830) Out of which P. H. 1.42.91, P. A. 3.53 cents of land has been divided into plots and is being sold by the Deputy Director of Urban Planning, Salem Zone, Salem Town, Salem Government Approval No. M. V. M. (S) No. 04(R)2017, named as Senthur Nagar, Plot No. 59, with the following boundaries and measurement: On the East: of the thar road leading to Polavakalipalayam to Velankovil. On the West: of the Plot No. 60, On the South: of the Plot No. 58, On the North: of the Plot No. 63 In the middle of this, the north side of the old house is 62-1/4 feet, the south side is 63-1/2 feet, the northern south side is 30 feet, the northern south west side is 30, totally 1886-1/4 square feet i.e. 175.236 sq.m.(4.33 cents) and the house built on the above plots, the door, the ceiling, all the building materials related to the above house the front gate, the vacant land easement rights and all amenities attached thereto.
2.	Loan A/C. No.(s) : LAP3RN000080764 1. Mr/Mrs. Bakkiyara J 2. Mr/Mrs. Kavitha K 3. Mr/Mrs. DhanaSekaran P Add: No. 7-40, Alavakkaraivadi, Kiliakari, Kanjirangudi, Ramanathapuram, Amman Kovil, Ramanathapuram, Tamil Nadu - 623517. Also At: D. No. 7/93, S. No. 395/60, Alavaakarivaadi Village, Kanjirangudi, Keelakarai, Alavaakarivaadi Village, Keelakarai Taluk, Near By Bus Stop Ramanathapuram, Tamil Nadu - 623517 4. Suthakar S. Add: 1/111 Nadar Street Pudukalasa Amman Kovil Ramanathapuram Tamil Nadu - 623522 India.	Rs. 20,13,299/-	30.11.2025	Ramanathapuram District, Ramanathapuram Registration District, Keelakarai Taluk, Keelakarai Sub Registrar office, Kanjirangudi Group, Alavakkaraivadi Village, Patta No. 70, S. No. 395/60, Door No. 7/93, EB No. 303-006-1229, Northern side 1248 Sq.ft. of land and building bounded by: Boundaries: East: South North Street Pathway, West: Property belonged to Muniyandi Nadar and others, North: Property belonged to Annadurai, Suthar; Property belonged to Jayakumar, Measurement: East: west on the Northern side 52 feet and southern side 52 feet, South North on the western side 22 feet and Eastern side 26 feet Totally 1248 Sq.ft.

Bank of India
BOOCHI ATHIPEDU BRANCH
Post Boochi Athipedu, Bazaar Street, Redhills - Thiruvallur High Rd, Boochi Athipedu - 600052

NOTICE U/S 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002
Bank has issued Demand Notice dated 26.11.2025 under section 13(2) to the Borrower/Guarantor and the same returned unclaimed. Since the Borrower/Guarantor are Evading the Demand Notice hereby published in compliance SARFAESI Rules.

Name of Borrower & Guarantor and Address:
Mr. Velavendan, C (Borrower), S/o. Chellan, No.2, Perumal Koli St, Veppampadu Village Boochiathipedu (Post) Chennai - 600 052. Mr.Sivakumar N (Guarantor), S/o. M. Natarajan, No.292, M G R Nagar, Vaniyanchanthiram, Alambhil Post, Thiruvallur-600052

Nature of Facility	Sanctioned Limit	Outstanding Dues	Date of NPA	Total Outstanding Dues
(a) Term Loan	Rs.15,00,000/-	Rs.4,43,009.93	22.09.2024	Rs.4,43,009.93 + Interest @ 9.85% p.a. from 26.11.2025

Details of Property: Equitable Mortgage of Residential Property situated at "All that piece and parcel of Vacant land ad measuring 3498 sq.ft in this existing super structure an extent of 928 sq.ft comprised in Old Grama Natham Survey No. 19, New S.No. 19/2 situated at Boochi Athipedu Madura Veppampattu Village, Tiruvallur District, Uthukottai Taluk, North Chennai Registration District and Sub-Registration District of Arani. Bounded on the North: Venkatapathi Land, South: Perumal Koli Street, East: Santhanam vacant plot, West: S.No.19/1 Plot. Total 3498 Sq.ft.

Notice is therefore given to the Borrower-Guarantor calling upon them to make payment of the aggregate amount as shown above, against all the respective Borrower-Guarantor within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown above. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, Bank of India shall be constrained to take appropriate action for enforcement of security interest upon properties as remedied above. Please note that this publication is made without prejudice to such rights and remedies as are available to Bank of India against the Borrower/s/ Guarantors of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/prohibited from disposing of or dealing with the above security or transferring by way of sale, lease, licence, gift, mortgage or otherwise of the secured asset.

Date : 26.11.2025; Place : Chennai
Authorized Officer, Bank of India

TVS MOTOR COMPANY LIMITED
Registered Office: "Chaitanya", No.12, Khader Nawaz Khan Road Nungambakkam Chennai - 600006
CIN: L35921TN1992PLC022845 Website: tvsmotor.com
Email: contactus@tvsmotor.com Ph: 044 28332115

Notice of Loss of Share Certificates
NOTICE is hereby given that the following share certificates issued by the company are stated to have been lost or misplaced or stolen and the registered holders / the legal heirs of the registered holders thereof have applied to the company for issue of duplicate share certificates.

Folio no.	Share Certificate no.	Distinctive Nos.	No. of shares of Re.1/- each	Name of Registered holder
U0163	2216	2132111 to 2134610	2500	UMA PANDIT LEENA PANDIT
	14400	238504471 to 238506970	2500	SHREEKRISHNA PANDIT

The public are hereby warned against purchasing or dealing in any way with the above share certificates. Any person(s) who has/have any claim(s) in respect of the said share certificates should lodge such claim(s) with the company at its registered office at the address given above within 10 days of publication of this notice, after which no claim will be entertained and the company will proceed to issue duplicate share certificates.

For TVS Motor Company Limited
K S Srinivasan
Company Secretary
Place: Chennai
Date: 10.12.2025

PIRAMAL FINANCE LTD.
CIN : L65910MH1984PLC032639
Registered Office : Unit No.-601, 6th Floor, Piramal Amli Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kuria (west), Mumbai-400070 - T +91 22 3802 4000
Branch Office : Kalpalathika Towers, 3rd Floor, New No.36, Old No.24, Dr.Ambethkar Road, Ashok Nagar, Main Road, Kodambakkam, Chennai-600 024
Contact Person : 1. Mr.Suresh N - 9094021997 * 2. Vijay Devaraju-9843833009 * 3. Chandan Sakhalkar - 9820407168

E-Auction Sale Notice - Subsequent Sale
Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Piramal Finance Ltd (Formerly Piramal Capital & Housing Finance Ltd.) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower/s, offers are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the possession, on 'As is Where is Basis', 'As is What is Basis' and 'Whatever is There is Basis', Particulars of which are given below:

Loan Code / Branch / Borrower/s/ Co-Borrower/s/ Guarantor/s	Demand Notice Date and Amount	Property Address_final	Reserve Price	Earnest Money Deposit (EMD) (10% of RP)	Outstanding Amount (05-12-2025)
Loan Code No.: 21300004151, Chennai - Kodambakkam (Branch), Nirmal Kumar P (Borrower), Manju N (Co Borrower 1)	Dt: 24-09-2021, (Rs. 6954305/-, Rs. Sixty Nine lakh Fifty Four Thousand Three Hundred Five Only)	All The piece and Parcel of the Property having an extent - Door No 1/593/65 Per Tax Receipt /1593a Gandhi Street Jallandapur Chennai Chennai Tamil Nadu : 600100 Boundaries As :- North :-Vacant land South :- 10ft passage & Gandhi Street East :- Vacant land West :-Individual house	Rs. 11790000/-	Rs. 1179000/-	Rs. 11790000/-, (Rs. Eleven lakh Seventy Nine Thousand Six Hundred Ninety Only)
Loan Code No.: 2800000204, Chennai - Nanganallur (Branch), Sivakumar G (Borrower), Chinnammal S (Co Borrower 1)	Dt: 19-11-2019, (Rs. 4095085/-, Rs. Forty lakh Ninety Five Thousand Eighty Five Only)	All The piece and Parcel of the Property having an extent - Flat No H, 3rd Floor, Hema Hides Pranav Foundation, gnt Road Panjetty, Ponneri Chennai - 600104 Boundaries As :- North :-Property belongs to K.Kumari & Padmavathi South :- Property belonging to Hati (S.no.237/282) East :- Property in S.no.220 West :-Road/GNT	Rs. 2400000/-	Rs. 2400000/-	Rs. 2400000/-, (Rs. Twenty Four lakh Only)
Loan Code No.: 2800000203, Chennai - Nanganallur (Branch), Sivakumar G (Borrower), Chinnammal S (Co Borrower 1)	Dt: 21-01-2020, (Rs. 4043582/-, Rs. Forty lakh Three Thousand Five Hundred Eighty Two Only)	All The piece and Parcel of the Property having an extent - Flat No. 1, 3rd Floor, Hema Hides, Pranav Foundation, gnt Road Thatchur Kuttai Road, panjetty, Ponneri, Chennai, Chennai-601204 Boundaries As :- North :-Property belongs to K.Kumari & Padmavathi South :- Property belonging to Hati(S.no.237/282) East :- Property in S.no.220 West :-Road/GNT	Rs. 2400000/-	Rs. 2400000/-	Rs. 2400000/-, (Rs. Twenty Four lakh Only)
Loan Code No.: 01000006244, Chennai - Kilpaik (Branch), Sasikala Kumari S (Borrower), Rajesh R (Co Borrower 1)	Dt: 20-07-2021, (Rs. 1676638/-, Rs. Sixteen lakh Seventy Six Thousand Five Hundred Eighty Only)	All The piece and Parcel of the Property having an extent - Flat No-T, 3rd floor, Block 3 NA Compact homes Manjari Compact homes Manjari Mevalurkuppana Kanchipuram Tamil Nadu IN 602117 Boundaries As :- North :- as per far South :- as per far East :- as per far West :- as per far	Rs. 1180000/-	Rs. 1180000/-	Rs. 1180000/-, (Rs. Eleven lakh Eighty Thousand Only)
Loan Code No.: 2800000124, Chennai - Nanganallur (Branch), Saravanan D (Borrower), Senthilam Selvi S (Co Borrower 1)	Dt: 14-06-2021, (Rs. 5354478/-, Rs. Fifty Three lakh Fifty Four Thousand Seven Hundred Eighty Only)	All The piece and Parcel of the Property having an extent - Plot No 4, Flat No 84 and B6, Mercury,Panchayath Main Rd Rajanand Nagar,Chettipuniyamp Kancheepuram Dist Kancheepuram Dist Kanchipuram Tamil Nadu :- 603204 Boundaries As :- North :-Panchayath Main Road South :- Vacant Land S No 428 / 1 A East :- Plot No 5 West :- Plot No 3	Rs. 4010000/-	Rs. 4010000/-	Rs. 4010000/-, (Rs. Four lakh Ten Thousand Only)
Loan Code No.: 12800002130, Chennai - Porur (Branch), Prabhakaran S R (Borrower), Rajendran S (Co Borrower 1)	Dt: 30-01-2023, (Rs. 2487644/-, Rs. Twenty Four lakh Eighty Seven Thousand Six Hundred Forty Four Only)	All The piece and Parcel of the Property having an extent - Plot No. 103, First Floor, Kodai Block P Dot G Intra Apartments, Mangadu, Chennai Kanchipuram Tamil Nadu :- 600122 Boundaries As :- North :-ROAD South :- Vacant Land East :- Ind. House And Vacant Land West :-Ind. House And Vacant Land	Rs. 1120000/-	Rs. 1120000/-	Rs. 1120000/-, (Rs. Eleven lakh Twenty Thousand Only)
Loan Code No.: 0840000219, Chennai - Tenpaimmettai (Branch), Maria Margaret (Borrower)	Dt: 19-08-2020, (Rs. 2946190/-, Rs. Twenty Nine lakh Forty Six Thousand One Hundred Ninety Only)	All The piece and Parcel of the Property having an extent - Plot No.1611B, Flat No.F2, F6, 6th Cross Ram Nagar South, Madipakkam, Chennai - Chennai Tamil Nadu :- 600091 Boundaries As :- North :- by Panna, Plot No.1611A South :- by Plot No.1610A, Punitha East :- by Plot no.1613A West by 30' Road	Rs. 3470000/-	Rs. 3470000/-	Rs. 3470000/-, (Rs. Three lakh Forty Seven Thousand Seven Hundred Seventy Two Only)
Loan Code No.: 12800001783, Chennai - Porur (Branch), Sekar Elumalai (Borrower), Bhuvaneshwar Ramalingam (Co Borrower 1)	Dt: 30-04-2021, (Rs. 7614750/-, Rs. Seventy Six lakh Fourteen Thousand Seven Hundred Fifty Only)	All The piece and Parcel of the Property having an extent - Plot No. 109, 19th / New Door No. 2 Plot No.20 South Porur in Anna Street Vijayalakshmiapuram, Ambattur Chennai Chennai Tamil Nadu - 600053	Rs. 8650000/-	Rs. 8650000/-	Rs. 8650000/-, (Rs. Eighty Six lakh Five Thousand Two Hundred Twenty Six Only)
Loan Code No.: 1560000649, Chennai - Tambaram (Branch), Manimaran R (Borrower), Kamalavalli R (Co Borrower 1)	Dt: 30-06-2021, (Rs. 3078904/-, Rs. Thirty lakh Seventy Eight Thousand Nine Hundred Forty Only)	All The piece and Parcel of the Property having an extent - Plot No.57a, Flat No.F4, 1st Floor, Bloc Morning Star, Annai Moogambakkam Nagar, Ninnakari Chennai Chengalpattu M G R Tamil Nadu :- 603209 Boundaries As :- North :- 23 Feet Road South :- Plot No 57 B East :- 30 Feet Road West :- Plot No 58	Rs. 2100000/-	Rs. 2100000/-	Rs. 2100000/-, (Rs. Two lakh Ten Thousand Only)
Loan Code No.: 12800001093, Chennai - Porur (Branch), Lakshmanan D (Borrower), Balaji D (Co Borrower 1)	Dt: 25-09-2023, (Rs. 2013786/-, Rs. Twenty lakh Thirteen Thousand Seven Hundred Eighty Five Only)	All The piece and Parcel of the Property having an extent - Plot No.89 East Part Balaji Avenue- 2 Situated At 197 Neelamangalam Village Kattangulathur Panchayat Union Guduvanchery Chennai Tamil Nadu :- 603203 Boundaries As :- North :- Plot No 88 South :- 23 Feet Road East :- Plot No 78 West :- Plot No 89 west part	Rs. 1930000/-	Rs. 1930000/-	Rs. 1930000/-, (Rs. Nineteen lakh Three Thousand Only)
Loan Code No.: HPSA00001C68, Chennai - Porur (Branch), Suresh (Borrower), VIJAYA RAGAVAN SUNDARRAJ (Co Borrower 1)	Dt: 17-08-2023, (Rs. 2500344/-, Rs. Twenty Five lakh Three Hundred Forty Only)	All The piece and Parcel of the Property having an extent - Plot No. 212, Veremdu Village, Old S No. 29/7/8, New S No. 29/7/8/1A, Renukka Nagar, Landmark: Exchange Amman Temple Kanchipuram - 603110	Rs. 2280000/-	Rs. 2280000/-	Rs. 2280000/-, (Rs. Twenty Two lakh Eight Thousand Eighty Nine Only)
Loan Code No.: 28100000502, Tiruvallur (Branch), Vijay V (Borrower), Jenifer (Co Borrower 1)	Dt: 20-12-2023, (Rs. 1302943/-, Rs. Thirteen lakh Two Thousand Nine Hundred Forty Three Only)	All The piece and Parcel of the Property having an extent - Flat No 39 Part 5/1 Gayathri Co-Operative Peta Nagar Viliyambakkam, Chengalpet Talu Kancheepuram Chennai Tamil Nadu :- 603101 Boundaries As :- North :-Plot no 39 part South :- Plot no 39 part East :- Plot no 40 West :- 6 feet common passage	Rs. 720000/-	Rs. 720000/-	Rs. 720000/-, (Rs. Seven lakh Twenty Thousand Only)
Loan Code No.: 2850000124, Chennai - Porur (Branch), Anandan Selvaganapathy (Borrower), Selvaganapathy K (Co Borrower 1)	Dt: 29-05-2023, (Rs. 1137456/-, Rs. Eleven lakh Thirty Seven Thousand Four Hundred Fifty Six Only)	All The piece and Parcel of the Property having an extent - Flat No- 19, 3rd Floor, Block 4, Behag-1, ECR, Poonjeri, Thirukazhunduram Taluk, Chennai Chennai Tamil Nadu - 603104 Boundaries As :- North :- RS.No.24/382A South :- S.No.25 & 26 East :- RS.No.29/1 part West :- RS.No.24/381,24/382B part & East Coast R	Rs. 1000000/-	Rs. 1000000/-	Rs. 1000000/-, (Rs. Ten lakh Only)
Loan Code No.: 17000000484, Chennai - Tambaram (Branch), Pasupathy R (Borrower), Nalini M (Co Borrower 1)	Dt: 19-11-2019, (Rs. 1014060/-, Rs. Ten lakh Fourteen Thousand Sixty Only)	All The piece and Parcel of the Property having an extent - Flat No 31A, 3rd Floor, P Dot G Gon, Vivekanandhan Nagar Thirukatchur Chennai Chengalpattu MGR Tamil Nadu 603209 Boundaries As:- North: Land Sold by Paranthaman, OSR Land And P South :- Properties in S No 523 A / 1 H East :- Properties in S No 523 A / 1 F West :- Road and Properties in S No 523	Rs. 1680000/-	Rs. 1680000/-	Rs. 1680000/-, (Rs. Sixteen lakh Eighty Thousand Only)
Loan Code No.: 17000000483, Chennai - Tambaram (Branch), Pasupathy R (Borrower), Nalini M (Co Borrower 1)	Dt: 19-11-2019, (Rs. 1210919/-, Rs. Twelve lakh Ten Thousand Nine Hundred Ten Only)	All The piece and Parcel of the Property having an extent - Flat No.312, 3rd Floor, P Dot G Gon, Vivekanandhan Nagar Thirukatchur Chennai Chengalpattu MGR Tamil Nadu 603209 Boundaries As :- North :- RS.No.24/382A South :- S.No.25 & 26 East :- RS.No.29/1 part West :- RS.No.24/381,24/382B part & East Coast R	Rs. 2140000/-	Rs. 2140000/-	Rs. 2140000/-, (Rs. Twenty One lakh Fourteen Thousand Nine Hundred Ten Only)

PIRAMAL FINANCE LTD.
CIN : L65910MH1984PLC032639
Registered Office : Unit No.-601, 6th Floor, Piramal Amli Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kuria (west), Mumbai-400070 - T +91 22 3802 4000
Branch Office : Kalpalathika Towers, 3rd Floor, New No.36, Old No.24, Dr.Ambethkar Road, Ashok Nagar, Main Road, Kodambakkam, Chennai-600 024
Contact Person : 1. Mr.Suresh N - 9094021997 * 2. Vijay Devaraju-9843833009 * 3. Chandan Sakhalkar - 9820407168

E-Auction Sale Notice - Fresh Sale
Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Piramal Finance Ltd (Formerly Piramal Capital & Housing Finance Ltd.) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower/s, offers are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the possession, on 'As is Where is Basis', 'As is What is Basis' and 'Whatever is There is Basis', Particulars of which are given below:

Loan Code / Branch / Borrower/s/ Co-Borrower/s/ Guarantor/s	Demand Notice Date and Amount	Property Address_final	Reserve Price	Earnest Money Deposit (EMD) (10% of RP)	Outstanding Amount (05-12-2025)
Loan Code No.: 17000000143, Chennai - Tambaram (Branch), Srinivasulu Vijayakumar (Borrower)	Dt: 30-01-2023, (Rs. 849462/-, Rs. Eighty Four Thousand Nine Hundred Sixty Two Only)	All The piece and Parcel of the Property having an extent - Plot No.1180, Ews A Type Tnbh, Perumalpettu Thiruvalluore Chennai Tamil Nadu :- 600204 Boundaries As :- North :-Plot No.1179 South :- Plot No.1181 East :- 4.5 Meter Road West :- SPOS	Rs. 1090000/-	Rs. 1090000/-	Rs. 1090000/-, (Rs. Ten lakh Nine Thousand Only)
Loan Code No.: 15600000661, Chennai - Tambaram (Branch), Ashok Kumar A (Borrower), Vinoth Kumar A (Co Borrower 1)	Dt: 12-05-2021, (Rs. 2243303/-, Rs. Twenty Two lakh Thirty Three Thousand Three Hundred Three Only)	All The piece and Parcel of the Property having an extent - Flat No G1, Plot No 9, Real Sunshine, Sri Gomathi Nagar, Guduvancheri, Chennai Chennai Tamil Nadu :- 603203 Boundaries As :- North :-Plot No 8 - 3203 Plot South :- 23 Feet Road East :- Plot No 10 - Vacant Plot West :- 23 Feet Road	Rs. 2670000/-	Rs. 2670000/-	Rs. 2670000/-, (Rs. Twenty Six lakh Seventy Thousand Four Hundred Forty Only)
Loan Code No.: M0063690, Chennai (Branch), Selvakumar R (Borrower), Lalitha B (Co Borrower 1) Varalakshmi P (Co Borrower 2)	Dt: 10-01-2023, (Rs. 2809468/-, Rs. Twenty Eight lakh Nine Thousand Eight Only)	All The piece and Parcel of the Property having an extent - F.1, First Floor, Area Adm, 676 Sq.Ft, Situated At Plot No. 4B, Sai Maha Thiruvalluvar, Cross Street, Anakaputhur Chennai, Pincode 600070.	Rs. 2620000/-	Rs. 2620000/-	Rs. 2620000/-, (Rs. Twenty Six lakh Two Thousand Five Hundred Nineteen Only)
Loan Code No.: 01000006693, Chennai - Kilpaik (Branch), Ameenudeen A (Borrower), Najeera Banu I (Co Borrower 1)	Dt: 22-02-2022, (Rs. 1523600/-, Rs. Fifteen lakh Three Thousand Six Hundred Only)	All The piece and Parcel of the Property having an extent - Plot No.516,Block 3,Ews -B Type Manali New Town Sadayankuppam Village Chennai Chennai Tamil Nadu :- 600103 Boundaries As :- North :-16 feet road South :- Plot no. 545 East :- Plot no.515 West :-Plot no. 517	Rs. 1540000/-	Rs. 1540000/-	Rs. 1540000/-, (Rs. Fifteen lakh Forty Thousand Only)
Loan Code No.: 01000006128, Chennai - Kilpaik (Branch), Esakimuthu E (Borrower), Arorkyanjali A (Co Borrower 1)	Dt: 28-08-2019, (Rs. 2824838/-, Rs. Twenty Eight lakh Four Thousand Eight Hundred Thirty Eight Only)	All The piece and Parcel of the Property having an extent - Plot No 69 & 70, Flat No F3, 1st Floor Santhosh Homes, Brindavan Nagar, West Tambaram Chennai Chennai Tamil Nadu - 600045 Boundaries As :- North -Plot No 21 & 22 South :- 24 Feet Road East :- Vacant Land West :-Plot No 66	Rs. 2650000/-	Rs. 2650000/-	Rs. 2650000/-, (Rs. Twenty Six lakh Five Thousand Only)

DATE OF E-AUCTION: 13-01-2026, FROM 11.00 A.M. TO 1.00 P.M. (WITH UNLIMITED EXTENSION OF 5 MINUTES EACH), LAST DATE OF SUBMISSION OF BID: 12-01-2026, BEFORE 4.00 P.M.
For detailed terms and conditions of the Sale, please refer to the link provided in www.piramalfinance.com/e-Auction.html or email us on piramal.auction@piramal.com

STATUTORY 30 DAYS SALE NOTICE UNDER SARFAESI ACT TO THE BORROWER/GUARANTOR / MORTGAGOR
The above-mentioned Borrower/Guarantor are hereby notified to pay the sum as mentioned in section 13(2) notice in full with accrued interest till date before the date of auction, failing which property will be auctioned/sold and balance dues if any will be recovered with interest and cost from borrower/guarantor.
The Borrowers attention is drawn towards sub-section 8 of section 13, of the act, in respect of the time available, to redeem the secured asset. Borrowers in particular and public in general may please take note, that in case the auction scheduled herein fails for any reason whatsoever then the secured creditor may enforce its security by the way of private treaty.

Date : 10.12.2025 | Place: CHENNAI | Sd/- (Authorised Officer), Piramal Finance Limited.

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF DAMARA GOLD PRIVATE LIMITED

RELEVANT PARTICULARS

Sl. No.	Name of corporate debtor	DAMARA GOLD PRIVATE LIMITED
1.	Name of corporate debtor	DAMARA GOLD PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	09 th June 2009
3.	Authority under which corporate debtor is incorporated / registered	RDC Mumbai
4.	Corporate Identity No / Limited Liability Identification No. of corporate debtor	U74990M12009PT193131
5.	Address of the registered office and principal office (if any) of corporate debtor	12, Elora Co-operative Housing Society, 4th Road Khar (WEST), Mumbai, Maharashtra, India, 400052
6.	Insolvency commencement date in respect of corporate debtor	08 th December 2025 whereas the order was uploaded NCLT website on 09 th December 2025
7.	Estimated date of closure of insolvency resolution process	06 th June 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sumit Shukla IBBI Registration No - IBBI/PA-003/IP-N00064/2017-18/10550
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-4/702, Krishna Apra Gardens, Plot No 7, Vaibhav Khand, Indrapuram, Ghazabad - 201014 Email: sumit_shukla@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Virtuoso IPE Private Limited 431-432, Soltairre Corporate Park, 3rd floor, Building no. 4, chakala, Andheri East, Mumbai 400093 Process email address: corp.damaragold@gmail.com
11.	Last date for submission of claims	22 nd December 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	As per the information available at present, the Corporate Debtor does not have Class of Creditors
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	As per the information available at present, the Corporate Debtor does not have Class of Creditors
14.	(a) Relevant Forms and Details of authorized representatives are available at: (b) Authorized Representative - Not applicable	(a) Relevant Forms are available at https://ibbi.gov.in/en/home/downloads (b) Authorized Representative - Not applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench VI has ordered the commencement of a corporate insolvency resolution process of the DAMARA GOLD PRIVATE LIMITED on 08th December 2025 whereas the copy of the order was uploaded by the NCLT website on 09th December 2025.
The creditors of DAMARA GOLD PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 22nd December 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All

